

CENTRAL ADMINISTRATIVE TRIBUNAL
CALCUTTA BENCH
KOLKATA

LIBRARY

OA. 350/1194/2020

Date of order: 09.02.2021

Smt. Ila Rani Deb, widow M/o, Sangita Dev,
residing at 169, Babu Para, Ward No. 7, P.O.
Haldibari, Dist- Kuchbihar- 735122.

.....Applicant.

-versus-

1. Union of India through the General Manager,
N. F. Railway, Maligaon, Guwahati, Assam-
781011.
2. Chief Personal Officer, N.F. Railway, Maligaon,
Guwahati, Assam- 781011.
3. The Divisional Railway Manager, N.F. Railway,
Katihar, Bihar- 854105.
4. The Divisional Personal Officer, N. F. Railway,
Katihar, Bihar- 854105.
5. The Senior Divisional Fianance Manager, N. F.
Railway, Katihar, Bihar- 854105.

.....Respondents.

For the Applicant : Mr. N. Roy, Counsel

For the Respondents : Mr. R. K. Sharma, Counsel

O R D E R (Oral)

Per Ms. Bidisha Banerjee, JM:

Heard both.

2. This OA has been filed to seek the following reliefs:

"8(a) To issue direction upon the respondent to consider the representation
dated 31.03.2020 for payment of settlement dues to the applicant forthwith.

(b) To issue further direction upon the respondent the widow mother is entitled settlement dues where the deceased employee divorce has been settled by the Additional District Judge 1st Court at Siliguri.

(c) To issue upon the respondent to give settlement dues along with delayed payment of interest to the applicant forthwith.

(d) To produce connected departmental record at the time of the hearing.

(e) Any other order or further order or orders has learned Tribunal deem fit and proper under the circumstances of the case."

3. Since the applicant has preferred a representation on 31.03.2020 seeking the same benefits as in the OA, which representation is yet to be disposed of, and since no fruitful purpose would be served by calling for a reply in this matter unless the representation is decided by the respondent authorities, I propose to dispose of the OA at the admission stage itself.

4. Accordingly, we direct the concerned respondent no. 3 or any other competent respondent authority to consider the grievance of the applicant, as highlighted in her representation dated 31.03.2020, after proper verification and decide the same in accordance with law issuing an appropriate reasoned and speaking order, within a period of 2 months from the date of receipt of copy of this order.

5. It is made clear that I have not entered into the merits of this matter and therefore, all points are kept open for consideration.

6. The present OA accordingly stands disposed of. No costs.

(Bidisha Banerjee)
Member (J)

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